

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 313/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV E Power Transmission Limited.

Petitioner : Rajasthan IV E Power Transmission Limited (RIVEPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 324/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Beawar-Mandsaur Transmission Limited.

Petitioner : Beawar – Mandsaur Transmission Limited (BMTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 316/TL/2024

Subject : Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV A Power Transmission Limited.

Petitioner : Rajasthan IV A Power Transmission Limited (RIVAPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 317/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV C Power Transmission Limited.

Petitioner : Rajasthan IV C Power Transmission Limited (RIVCPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.



Date of Hearing : **17.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri L. Aditya Mahesh, RIVEPTL, BMTL & RIVCPTL
Shri Vikas Kumar, RIVEPTL, BMTL & RIVCPTL
Ms. Sriya Polepally, RIVAPTL
Shri Shashank Singh, RECPDCL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

Representatives of the Petitioners submitted that the present Petitions had been filed for the grant of the transmission licence to the Petitioners for the implementation of the concerned Transmission System as involved in the respective Petitions. They also submitted that Petitioners have already complied with all the requirements under the Transmission Licence Regulations, and CTUIL has also given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioners.

2. The representative of the Respondent, CTUIL, confirmed that the CTUIL has given its recommendations under Section 15(4) of the Act.

3. Further, in response to the specific query, the representative of CTUIL submitted that while five packages viz. Part A to E are part of the comprehensive transmission scheme of Rajasthan Ph IV Part 2 (5.5 GW), they ought to have been commissioned together, there is a mismatch of 3 days in their respective Scheduled Commercial Operation Date. He submitted that this issue was already taken up in the NCT meeting(s), wherein NCT has advised the BPC and REDPDCL to align the SCODs of these packages.

4. After hearing the submissions made by the representative of the parties, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), within a week thereafter.

5. The Commission directed the parties to file the following information on an affidavit within two weeks:

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(a) CTUIL to file the Schematic diagram indicating the transmission schemes Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part A to E, H1 and H2, their associated upstream and downstream elements and the status of the associated upstream and downstream elements.

(b) RECPDCL to file the following information:

(i) As per the NCT minutes of the meeting dated 23.8.2024, NCT decided that RECPDCL may align its packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) (Part-A, C & E) to Part-B& D package, i.e. 22/08/2024. A summary of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part A to E, as per the information filed in different petitions are as under:

Sl. No.	Transmission Scheme	BPC	SCOD	Implementing Agency
1	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A	RECPDCL	21.08.2026	Rajasthan IV A Power Transmission Limited
2	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part B	PFCCL	22.08.2026	Sirohi Transmission Limited
3	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part C	RECPDCL	19.08.2026	Rajasthan IV C Power Transmission Limited
4	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part D	PFCCL	22.08.2026	Beawar - Mandsaur Transmission Limited
5	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part E	RECPDCL	19.08.2026	Rajasthan IV C Power Transmission Limited

As per the above there is mismatch in the RECPDCL and PFCCL bidding projects. Therefore, RECPDCL to clarify whether it has aligned its packages in accordance with the NCT minutes dated 23.08.2024? If not, reasons for the same may be submitted.

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(c) CTUIL to file the following information:

- (i) What is the SCOD of the Beawar sub-station.
- (ii) Schematic diagram indicating the transmission schemes Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part A to E, H1 and H2, their associated upstream and downstream elements and the status of the associated upstream and downstream elements.
- (iii) Schedule 1 of the TSA for the transmission service agreement covered under the present Petition provides that **“Implementation of A, B, C, D, E, F, H1, H2 packages shall be aligned”**. However, the NCT as per minutes of the meeting dated 23.8.2024, it was decided that RECPDCL may align its packages of

Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) (Part-A, C & E) to Part-B& D. Clarify whether required amendment have been made in the TSA accordingly?

(iv) Whether each of the packages A,B,C,D,E,F, H1 and H2 can be utilised independently, or utilisation of any package is dependent on another package?

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(d) CTUIL to file the following information:

(i) Schematic diagram indicating the transmission schemes Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part A to E, H1 and H2, their associated upstream and downstream elements and the status of the associated upstream and downstream elements.

(ii) Schedule 1 of the TSA for the TSA covered provides that **“Implementation of A, B, C, D, E, F, H1, H2 packages shall be aligned”**. However, the NCT, as per minutes of the meeting dated 23.08.2024, decided that RECPDCL may align its packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) (Part-A, C & E) to Part-B& D. Clarify whether required amendments have been made to the TSA accordingly?

(iii) Whether each of the packages A,B,C,D,E,F, H1 and H2 can be utilised independently, or utilisation of any package is dependent on another package?

(e) **RECPDCL** to file the following information:

(i) As per the NCT minutes of the meeting dated 23.08.2024, NCT decided that RECPDCL may align its packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) (Part-A, C & E) to Part-B& D package, i.e. 22/08/2024. A summary of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part A to E, as per the information filed in different petitions, are as under:

Sl. No.	Transmission Scheme	BPC	SCOD	Implementing Agency
1	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A	RECPDCL	21.08.2026	Rajasthan IV A Power Transmission Limited
2	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part B	PFCCCL	22.08.2026	Sirohi Transmission Limited
3	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part C	RECPDCL	19.08.2026	Rajasthan IV C Power Transmission Limited

4	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part D	PFCCL	22.08.2026	Beawar - Mandsaur Transmission Limited
5	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part E	RECPDCL	19.08.2026	Rajasthan IV C Power Transmission Limited

As per the above, there is a mismatch in the RECPDCL and PFCCL bidding projects. Clarify whether it has aligned its packages in accordance with the NCT minutes dated 23.8.2024? If not, reasons for the same.

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(f) CTUIL to provide the following information:

(i) Schematic diagram indicating the transmission schemes Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part A to E, H1 and H2, their associated upstream and downstream elements and the status of the associated upstream and downstream elements.

(ii) Schedule 1 of the TSA provides that **“Implementation of A, B, C, D, E, F, H1, H2 packages shall be aligned”**. However, the NCT, as per minutes of the meeting dated 23.08.2024, decided that RECPDCL may align its packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) (Part-A, C & E) to Part-B& D. Clarify whether required amendments have been made to the TSA accordingly?

(iii) Whether each of the packages A,B,C,D,E,F, H1 and H2 can be utilised independently, or utilisation of any package is dependent on another package?

(g) RECPDCL to provide the following information:

(i) As per the NCT minutes of the meeting dated 23.08.2024, NCT decided that RECPDCL may align its packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) (Part-A, C & E) to Part-B& D package, i.e. 22/08/2024. A summary of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part A to E, as per the information filed in different petitions are as under:

Sl. No.	Transmission Scheme	BPC	SCOD	Implementing Agency
1	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A	RECPDCL	21.08.2026	Rajasthan IV A Power Transmission Limited

2	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part B	PFCCL	22.08.2026	Sirohi Transmission Limited
3	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part C	RECPDCL	19.08.2026	Rajasthan IV C Power Transmission Limited
4	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part D	PFCCL	22.08.2026	Beawar - Mandsaur Transmission Limited
5	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part E	RECPDCL	19.08.2026	Rajasthan IV C Power Transmission Limited

As per the above, there is a mismatch in the RECPDCL and PFCCL bidding projects. Clarify whether it has aligned its packages in accordance with NCT minutes dated 23.8.2024? If not, reasons for the same.

5. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)